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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

[REDACTED]  
NEW BOMBAY BENCHO.A. No. 636/89  
Rx~~Axx~~No.

198

DATE OF DECISION 20.11.1989Shri Madanlal Oza PetitionerShri G.S.Walia Advocate for the Petitioner(s)

Versus

Union of India & others. RespondentsShri N.K.Srinivasan Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. M.Y.Priolkar, Member (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA NO. 636/89

Shri Madanlal Oza,  
Block No. 59/F No. 1124,  
Samata Nagar, M.H.B. Colony,  
Kandivali (E),  
Bombay 400 067.

.. Applicant

v/s.

1. Union of India  
through General Manager,  
Western Railway,  
Churchgate, Bombay-20.

2. Works Manager,  
Central Shop Loco,  
Western Railway,  
Ajmer, Rajasthan.

.. Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar

Appearances:

Mr. G.S.Walia  
Advocate  
for the Applicant

Mr. N.K.Srinivasan  
Advocate  
for the Respondents

ORAL JUDGMENT

Dated: 20.11.1989

(PER: M.Y.Priolkar, Member (A))

Heard Mr. Walia on behalf of the applicant and  
Mr.N.K.Srinivasan on behalf of the respondents.

2. This is an application filed by a railway employee  
who was removed from service, praying for setting aside  
of his removal order dated 13.4.1977, for grant of  
pensionary benefits including gratuity, pension etc. and  
also for post retirement passes and other medical facilities  
as applicable to the retired railway employees.

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3. On 8.9.1989 the applicant's advocate, on instructions from the applicant who was present in the Tribunal on that date, had stated that the applicant did not press the prayer for setting aside the removal order and prayer for grant of pensionary benefits including gratuity, pension etc. The Tribunal ordered on that date that notice before admission should be issued only regarding the prayers for post retirement passes and other medical facilities as applicable to retired employees. Today Mr. N.K.Srinivasan conceded that railway employees who are removed from service are entitled under the rules for post retirement complimentary passes but not for any medical facilities. This position is conceded by the applicant's advocate also. The application is, therefore, admitted and respondents are directed to issue post retirement <sup>to the applicant</sup> complimentary passes as admissible under Rule 63 of the Indian Railway Establishment Manual (Second Edition) subject to any other normal eligibility conditions. The applicant will not, however, be entitled to any medical facilities, or any other reliefs.

4. The application is disposed of accordingly, with no order as to costs.

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(M.Y.PRIOLKAR)  
MEMBER (A)